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extent available is given in Annexure See Appendix CLIV Annexure No.

- (d: Variors steps have been taken by the State Government and Union Territories Administration to dispose of old disputes. These steps inter-alia in Clude setting 1.7 of additional Labour Courts and Industria Tribunals as appropriate holding of Lek Adalats and Camp Courts and monitoring of the working of these Courts by transferring the cases where there are more bundency to other courts having lesser workload.
- (e) Information as to the exact number of vacancies of Presiding Officers in various States/UTs, at the moment is not readily available. So far as CGITs are concerned, there is at present no vacancy of Presiding Officer.
- (f) So far as CGITs are concerned one CGIT was set up during 7th Plan in Bangalore in January 1987. Labour Courts/Industrial Tribunals are set up by the State Government/Union Territories according to the workrload. Information as to the xact number of these Courts set up by the State Go-Territories Adminisverament/Union tration during 7th Plan is not readily avarlable.

ig) it is proposed to set up. CG1Is at the following place during 1990-91.

- Noida
- Ranchi
- Bhopal

So far ar State Government and Union Territories are concerned the information is not readily available.

गोवध पर पाबन्दी

- 1151. श्री प्रमोद महाजन : कृषि मंती यह बताने की अप करेंगे
- (क) क्या सरकार दश नोहत्या पर पाबंदी लगाने के विचार रखती है; श्रीर
- (ख) यदि हो, तो इसका ब्योरा क्जा है; और यदि नहीं, तो इसके क्या कारण हैं?

्रांव मंश्रालय में कृषि श्रीर सहकारिता विभाग में राज्य मंत्री (श्री नितिश कुमार):

(ক) ग्रीर (ख) परिरक्षण का एक है जिस पर राज्य की विधान-को भारत के संविधान सातवीं अनुसूची की सूची 2 की प्रविष्टि कानुन बनाने का विशिष्ट अधिकार प्राप्त है।

Check on the Dual Membership of the Cooperative Group Housing Societies

1152. SHRI BASUDEB MOHAPA-TRA: Will the Minister of URBAN DE-VELOPMENT be pleased to state:

- (a) whether there are some persons who are having or were having dual membership in Sarva-priya Cooperative House Bldg. Society, New Delhi, University Teachers' Co-operative House Building Society Ltd., Vaishali Pritamoura Delhi Delhi Heiserstia Seef. pura, Delhi, Delhi University Staff Cooperative Groun Housing Society Ltd., Block 'N' Shalimar Park, New Delhi and Dakshina Cooperative Group Housing Society Ltd., New Delhi;
- (b) whether it is also fact that there are some persons who are having residential properties in their own names as well as in the names of their wives;
- (c) if 'a' and 'b' are correct as per in the records of Registrar, Cooperative Society, Delhi, what action has been taken to cancel the membership of such persons and upto which specific the action of cancellation of membership of such persons would be completed?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) Two cases of alleged dual membership in Dakshina Cooperative Group Housing Society & Servapriya Cooperative Gr. Housing Society have been reported to the Registrar of Co-operative Societies, Delhi.

- (b) Such cases have also been reported to the Registrar of Cooperative Societies.
- (c) Registrar, Cooperative Societies has reported that in some cases membership has already been terminated, while in other casses legal action prerequisite to cancellation of membership has been taken.

Transfer of Assistant Directors in Bureau of Indian Standards

1153. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased